

scale smuggling in foodgrains is going on across Punjab-Delhi-UP. borders;

(b) if so, the remedial steps taken in the matter; and

(c) the quantity of wheat seized and number of smugglers arrested during the last 6 months?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a) to (c) Information is being collected and would be laid on the Table of the Sabha as soon as it is received.

### ट्रांसमिटर्स का पकड़ा जाना

2171. श्री हुसम चन्द कछवाय : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) जनवरी, 1965 से मध्य प्रदेश, उत्तर प्रदेश, राजस्थान, काश्मीर, हिमाचल प्रदेश, उड़ीसा, बिहार, बंगाल और केरल में राज्यवार ऐसे कितने ट्रांसमिटर पकड़े गये हैं जिनका प्रयोग भारत के विरुद्ध जासूसी के काम के लिये किया जा रहा था;

(ख) इस सम्बन्ध में कितने व्यक्तियों को गिरफ्तार किया गया, कितने व्यक्तियों पर मुकदमे चलाये गये और कितने व्यक्तियों को दण्ड दिया गया तथा कितने मामले न्यायालयों में अनिर्णीत हैं;

(ग) इन मामलों में कितने भारतीय नागरिकों और कितने विदेशी नागरिकों का हाथ था ; और

(घ) उतमें प्रतिरक्षा कर्मचारियों और असैनिक कर्मचारियों को संख्या कितना-कितनी है ?

संसद्- 1यं विभाग तथा संचार विभाग में राज्य मंत्री (श्री इ० कु० गुजराल) : (क) से (घ) : अपेक्षित सूचना सम्बद्ध राज्य सरकारों से एकत्र हा जा रही है तथा प्राप्त होने पर सभा पटल पर रख दी जायेगी।

### MEMBERS OF SCHEDULED CASTES AND SCHEDULED TRIBES IN LEGISLATURES.

2172. SHRI MOLAHU PRASAD : Will the Minister of LAW be pleased to state :

(a) the number of Scheduled castes, Scheduled Tribes and other backward classes in each State in the year 1952; and

(b) the number of members belonging to the Scheduled Castes and Scheduled Tribes and other backward Classes in the Legislative Assemblies and Legislative Councils in different States and in Lok Sabha and Rajya Sabha ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI M. YUNUS SALEEM) : (a) Population figures in respect of Scheduled Castes and Scheduled Tribes and other Backward classes as in the year 1952 are not available but the population figures in respect of Scheduled Castes and Scheduled Tribes for the year 1951 are available in the Census Report for the same year. A statement containing the figures is placed on the Table of the House. [Placed in Library. See No. LT-262/68]

(b) According to the Delimitation of Parliamentary and Assembly Constituencies order, 1966 :—

(1) 77 seats are reserved for Scheduled Castes and 37 seats for Scheduled Tribes in the House of the People.

(2) 503 seats for Scheduled Castes and 262 seats for Scheduled Tribes in the various State Legislative Assemblies.

(3) There is no provision for reservation of seats for Scheduled Castes and Scheduled Tribes in the Rajya Sabha and Legislative Councils. As there is no prohibition to members of Scheduled Castes and Scheduled Tribes being elected from the General seats to the Lok Sabha and the Legislative Assemblies of States or being elected to the Rajya Sabha or the Legislative Councils of States, information regarding the number of members belonging to Schedul-